

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

5. I.A. 3324/2022

IN

C.P.(IB)-3747(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **11.11.2022**

NAME OF THE PARTIES: Bank of India

V/s

Sanghavi Exports International Pvt Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**I.A. 3324/2022**

Adv. Khusuboo Shah appearing for the applicant is present through virtual hearing. Registry as well as Applicant are directed to issue notice to the Respondent, intimating the Respondent regarding filing of the above Application against them with further direction to the Respondent to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing. List this matter on its regular date on **15.12.2022**.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)  
/RKS/

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)